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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.108/91

New Delhi this the 5th Day of December, 1996.

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr A. Vedavalli, Member (J)

1. Polytechics Teachers Association  
Delhi (Regd) , through
  - (i) Shri G.R. Arya, President  
J-241, Saket, New Delhi.
  - ii) Shri B.L. Khatta, Vice President  
Women Poly, Staff Qrs,  
Maharani Bagh,  
New Delhi.
  - iii) Sri P.C. Garg, Unit President
  - iv) Shri S.C. Bhatani, Unit President
  - v) Shri G.K. Aggarwal Treasurer ...Applicants
- (By Advocate : Shri D.C. Vohra )

VERSUS

UNION OF INDIA, THROUGH

1. Secretary,  
Ministry of Human Resource & Development  
(Dept of Technical Education),  
Shastri Bhavan, New Delhi.
2. Lt Governor, Administrator,  
Union Territory of Delhi  
Raj Niwas, New Delhi.
3. Secretary Technical Education,  
Delhi Administration,  
Dayal Singh Library Building,  
Rouse Avenue, New Delhi.
4. Chief Secretary  
Delhi Administration,  
5 Alipur Road, Delhi.
5. Secretary (Services) Delhi  
Administration, 5 Alipur Road,  
New Delhi.
6. Secretary (Finance ), Delhi  
Delhi Administration, 5 Alipur Road,  
New Delhi.
7. The Director Training & Technical Education  
Dayal Singh Library,  
Rouse Avenue, New Delhi.
8. Secretary,  
U.P.S.C.  
Sahajhan Road, New Delhi.

9. Principals :

(a) Women Polytechnic, Maharani Bagh,  
New Delhi.

(b) G.B. Polytechnic, Okhla  
Indl Area, New Delhi.

(c) Arya Bhatt Polytechnic, Okhla  
Indl. Area, New Delhi.

(d) Pusa Polytechnic, Pusa,  
New Delhi. .... Respondents

(By Advocate : None for the Respondents)

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A) )

Although the applicants' counsel Shri D.C. Vohra concedes that the reliefs as prayed for by the applicant in Paragraph 8 of the O.A. have not been pin pointed, he states that the same are contained in letter No.11301/R.N-88 dated 19.10.88 (page 120 of the O.A.) from Lieutenant Governor, Delhi, addressed to the Minister of Human Resource Development, which are:

(i) Raising the retirement age of teacher under the D.G. of Education from 58 years to 60 years and to grant them other benefits such as stagnation increments and fixed medical allowance on the analogy of benefits granted to Delhi School Teachers,

(ii) Revision of pay scales of Selection grade posts of Demonstrators/Survey Instructors/Drawing Instructor at par with postgraduate teachers of D.G of Education, Delhi Administration.

2. None appeared for the respondents when the case was called out. We note that none had appeared for the respondents on the previous date either. Shri Vohra, states further that despite numerous representations made by the applicant during the period 1988-90 they have not yet received any reply and the reference from Lt Governor to the Minister for Human Resource Development referred to above, is also pending with the Government of India.

3. This O.A. is disposed of with a direction to Respondent No.1 that in the event no decision has been taken by them in the matter as yet, they should do so within a period of three months from the date of receipt of a copy of this judgement, in accordance with law under intimation to the Applicants Association.

4. This O.A. stands disposed of accordingly. No costs.

A. Vedavalli

(Dr A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Member (A)